

O.A./503/89

CORAM : Hon'ble Mr. J.N. Murthy .. Judicial Member

Hon'ble Mr. M.M. Singh .. Administrative Member

15.12.1989

Neither applicant nor his advocate present. The case is adjourned. Registry to fix the case for admission.

M. M. Singh -

(M M Singh)
Administrative Member



(J N Murthy)
Judicial Member

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O.A./503/89

Coram : Hon'ble Mr.N. Dharmadan : Judicial Member
Hon'ble Mr.M.M.Singh : Administrative Member

26/04/1990

Learned counsel for the applicant has requested
for some time. Time granted ^{since} Mr.Jagdish Yadav for Mr.J.D.Ajmera
the learned counsel for the respondents has no objection.
Registry to post the case accordingly.


(M.M. Singh)
Administrative Member


(N. Dharmadan)
Judicial Member

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O.A./503/89

CORAM : Hon'ble Mr. S.K. Jain .. Judicial Member

Hon'ble Mr. M.M. Singh .. Administrative Member

25.6.1990

None for the applicant present. Mr. J.S. Yadav
for Mr. J.D. Ajmera, counsel for the respondents present.
Notice of the applicant's counsel ~~to be invited~~. The
case ^{be} come up on 28th June, 1990 for admission.

M. M. Singh -
(M M Singh)
Administrative Member

(S K Jain)
Judicial Member

Whether this notice served?

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CORAM : Hon'ble Mr. M.M. Singh .. Administrative Member
Hon'ble Mr. N.R. Chandran .. Judicial Member

11.7.1990

The matter was posted today. Neither the applicant nor his counsel is present at the time when the matter is called out. The applicant is challenging the order dated 12.10.1989. He did not enclose the said order alongwith the application but has given an undertaking that he will produce the same. The matter has been adjourned on 28.6.1990 for production of the said order, since he wanted it is dispensed with. Earlier on 15.12.1989 as well as on 25.6.1990 the applicant was absent. When the matter is posted today as stated earlier, the learned counsel for the applicant is again absent. Since the impugned order has not been produced as directed by the Tribunal on 28.6.1990, we are of the view that the application cannot be admitted without the impugned order. Hence the application is dismissed.

N R Chandran

(N R Chandran)
Judicial Member

M M Singh

(M M Singh)
Administrative Member

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